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महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ४२(२)]

गुरुवार, डिसेंबर २०, २०१२/अग्रहायण २९, शके १९३४

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ६८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the State Election Commissioner (Qualifications and Appointment) (Amendment) Act, 2012 (Mah Act No. XXVII of 2012), is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVII OF 2012.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 20th December 2012).

An Act further to amend the State Election Commissioner (Qualifications and Appointment) Act, 1994.

Mah.
XXII of
1994.

WHEREAS it is expedient further to amend the State Election Commissioner (Qualifications and Appointment) Act, 1994, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

1. This Act may be called the State Election Commissioner (Qualifications and Appointment) (Amendment) Act, 2011.

भाग आठ-६८-१.

(१)

Amendment
of section
8 of Mah.
XXII of
1994.

2. In section 8 of the State Election Commissioner (Qualifications and Appointment) Act, 1994, in sub-section (2), for the portion beginning with the words "a pension at the rate of " and ending with the words " rupees three thousand five hundred per annum " the following shall be substituted, namely :—

Mah.
XXII of
1994.

" a pension at the rate of rupees four thousand seven hundred and sixteen per annum with effect from the 1st day of June 2000, for each completed year of service or a part thereof in the State Election Commission and irrespective of the number of years of service in the State Election Commission, the maximum amount of pension he may be drawing together with the additional pension payable under this sub-section shall not exceed rupees one lakh fifty six thousand per annum during the period from the 1st day of June 2000 to the 31st day of March 2004; and rupees two lakh thirty four thousand per annum from the 1st day of April 2004 ".



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ३९]

गुरुवार, जानेवारी १७, २०१३/पोष २७, शके १९३४

[पृष्ठ १, किंमत : रुपये १८.००

असाधारण क्रमांक २

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATA

In the English Translation of the State Election Commissioner (Qualifications and Appointment) (Amendment) Act, 2011 (Mah. XXVII of 2012) published in the *Maharashtra Government Gazette*, Extraordinary No. 68, Part VIII, dated the 20th December 2012, at pages 1-2, on page 1, in line No. 10, for "Act, 2012", read "Act, 2011".

(१)

भाग आठ—२-१